

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 553 of 1996.

Friday this the 17th day of May 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

M. Ismail,  
Headmaster, Government J.B. School (N)  
Agathi. (residing at Mela Illom,  
Agathi.) .. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Administrator,  
Union Territory of  
Lakshadweep,  
Kavarathi.
2. The Director of Education,  
Union Territory of  
Lakshadweep,  
Kavarathi,
3. Shri M.R.V.N. Kaimal,  
Headmaster,  
Junior Basic School (South),  
Kiltan. .. Respondents

(By Advocate Shri Bahuleyan for Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 17th May 1996,  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A-1 order transferring him  
from Agathi to Kadamat. Standing Counsel for respondents

4

.....

submits that this Tribunal need not go into the merits of the matter as applicant has already made a representation (A2) before first respondent Administrator. First respondent will consider A2 representation as soon as he can and pass appropriate orders thereon. Till such time status quo as on today will be maintained.

2. Standing Counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

3. Original application is disposed of as aforesaid. No costs.

Friday this this 17th day of May, 1996.

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

rv17/5

List of Annexures

Annexure A1: True copy of the Order F.No.6/1/95-Edn. dated 27.3.1996 issued by 2nd respondent to the applicant.

Annexure A2: True copy of the representation dated 14.5.1996 submitted by applicant to the 1st respondent.